

<i>Sl. No. Name of States/Union Territory</i>		<i>High Court</i>	<i>Supreme Court</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
4.	Dadra & Nagar Haveli	—	—
5.	Pondicherry	—	—
		103	61

\*Goa granted statehood w.e.f. 30.5.1987.

#### **Convertibility Clause in Term Lending Contracts**

9483. SHRISARJU PRASAD SAROJ:  
SHRI B.N. REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether a Committee has been set up to review the scope of the convertibility clause inserted by financial institutions in their term lending contracts;

(b) if so, the details thereof;

(c) whether a seminar was held recently on "Role of Banks and financial institutions in economic development;"

(d) if so, the outcome thereof; and

(e) the response of banks and financial institutions in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). A Group under the Chairmanship of Secretary and Chief Economic Adviser, Ministry of Finance has been constituted to review the scope of the convertibility clause and make suitable recommendations.

(c) to (e). IDBI has reported that a Seminar on Role of Banks and Financial Institutions in Economic Development was organised by the All India Manufacturers Organisation (AIMO) at Bombay on 21.4.90. However, no conclusions/decisions as such were arrived at and announced at the Seminar.

#### **STC Offices in Foreign Countries**

9484. SHRI M.M PALLAM RAJU: Will the Minister of COMMERCE be pleased to state:

(a) the names of the places in foreign countries where the State Trading Corporation (STC) has its offices;

(b) the major objectives for having these offices;

(c) the performance of these offices in achieving the objectives with which they had been set up;

(d) whether STC propose to open new office in any foreign country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) STC has, at